

(2) A copy each of the following paper (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :-

(i) Review by the Government of the working of the National Scheduled Castes and Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 1994-95.

(ii) Annual Report of the National Scheduled Castes and Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library see No LT 29/96]

*Maternity Benefits (Mines & Circus)
(Amendment) Rules, 1996 etc*

THE MINISTER OF LABOUR (SHRI M ARUNACHALAM) : Sir, I beg to lay on the Table :

(1) A copy of Maternity Benefit (Mines & Circus) (Amendment) Rules, 1996 (Hindi and English versions) published in Notification No G.S.R. 70(E) in Gazette of India dated the 31st January, 1996, under sub-section (3) of section 28 of the Maternity Benefits Act, 1961

[Placed in Library see No. LT 30/96]

(2) A copy of Employees Pension (Amendment) Scheme, 1996 (Hindi and English versions) published in Notification No G.S.R. 134 in Gazette of India dated the 28th February, 1996 under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952

[Placed in Library see No LT 31/96]

(3) A copy of the Financial Estimates and Performance Budget for the year 1996-97 (Hindi and English versions) of the Employees' State Insurance Corporation under section 36 of the Employees' State Insurance Act, 1948

[Placed in Library see No LT 32/96]

(4) A statement (Hindi and English versions) on the ratification and Action taken on the implementation of the provisions of International Labour Organisation convention No. 147 concerning Minimum standards in Merchant Ships

[Placed in Library see No LT 33/96]

12.02 hrs.

BUSINESS ADVISORY COMMITTEE

First Report

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA KUMAR JENA) : Sir, I beg to present the first report of the Business Advisory Committee.

12.03 hrs.

ELECTION TO COMMITTEE

Employees' State Insurance Corporation

[English]

THE MINISTER OF LABOUR (SHRI M ARUNACHALAM) : Sir, I beg to move:

"That in pursuance of Section 4(i) of the Employees' State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1958, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Employees' State Insurance Corporation, subject to other provisions of the said Act."

MR SPEAKER : The question is :

"That in pursuance of Section 4 (i) of the Employees' State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1958, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Employees' State Insurance Corporation, subject to other provisions of the said Act."

The motion was adopted

RE : HIKE IN ADMINISTERED PRICES OF PETROLEUM PRODUCTS

[English]

MR SPEAKER : Now, we come to Zero Hour

SHRI JASWANT SINGH (Chittorgarh) : Mr Speaker, Sir, if I raise this question it is with no great